

Unani Practitioners  
(Delhi Amendment)  
Bill

12.47 hrs.

PAYMENT OF WAGES (AMENDMENT) BILL\*

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):** On behalf of Shri D. Sanjivayya, I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

**Shri N. Sreekantan Nair (Quilon):** A copy of the Bill has not been placed on the Table. It is also to be taken up this session. So a direction may be given.

**Shri S. M. Banerjee (Kanpur):** You remember, Sir, that a question was put to Shri Mehr Chand Khanna in regard to house building loans not being given to some government employees only because the same amount cannot be deducted due to a restriction under this Act. The hon. Minister told us that an amendment is being brought forward. This is a very minor amendment. It may be passed within an hour. Otherwise, 3,000 or 4,000 government employees, whose applications have been pending, will suffer.

**Mr. Speaker:** The Minister of Parliamentary Affairs is not here. I will ask him.

The question is:

“That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936”.

*The motion was adopted.*

**Shri C. R. Pattabhi Raman:** I introduce the Bill.

12.48 hrs.

EAST PUNJAB AYURVEDIC AND  
UNANI PRACTITIONERS (DELHI  
AMENDMENT) Bill—contd.

**Mr. Speaker:** Further consideration of the following motion moved by

**Dr. D. S. Raju on the 1st May 1964,**  
namely:—

“That the Bill further to amend the East Punjab Ayurvedic and Unani Practitioners’ Act, 1949, as in force in the Union territory of Delhi, be taken into consideration”.

**Shri S. M. Banerjee** may continue his speech.

**Shri S. M. Banerjee (Kanpur):** Last time, I was saying something about the Hamdard Dawakhana and other Ayurvedic institutions.

While moving for consideration of the Bill. on Friday, the Minister said that it would meet the various demands of the students of the Tibbia College. I am told, and most probably it has come out in the papers, that a meeting was held of the Delhi State Ayurvedic Congress and they said that they oppose this Bill on the ground that this would not meet the demands of the Tibbia College students.

The demand of the Tibbia College students, in pursuance of which they built up their agitation—and you remember that they were mercilessly beaten by the Delhi police, and it was because of the intervention of the hon. Minister and the Deputy Minister that the agitation was withdrawn—was that the Tibbia College should be affiliated to Delhi University, like the Ayurvedic College of Banaras, Agra and other places. I do not know why Government is unable to affiliate this college to Delhi University. If it is a question of standards, the standards of this college can be raised and brought on a par with Delhi University. I am sure the hon. Minister will kindly give a second thought to this Bill and see that the Tibbia College is also affiliated with Delhi University.

The other day I said something about the functioning of Hamdard

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